



2026:AHC:27498

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1825 of 2026

Smt Mithlesh Devi

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Irfan Ahmad Malik
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is (a) Issue, a writ, order or direction, in the nature of certiorari, quashing the impugned order dated 01/11/2022, passed by the Respondent No. 2, The Superintendent of Police, Hapur, (enclosed as Annexure - 1& 2) to the writ petition; (b) Issue, a writ, order or direction, in the nature of Mandamus, directing the Respondent Authorities, to Refund/Pay the amount of Rs. 3 ,86,891/- to the petitioner, along with interest, which has been deducted by the Respondents from the Post Retiral Benefits of the petitioner's husband; (c) Issue, a writ, order or direction, in the nature of Mandamus, directing the Respondent Authorities, to grant the pension to the petitioner from his basic salary of Rs. 58,600/- and not from the reduced basic, salary of Rs. 55,200/-from 01/07/2022; (d) Issue, any other writ, order or direction, in favour of the petitioner, as this Hon'ble Court deem fit and proper in the present facts and circumstances of the case, so as to secure the ends of justice or else, the petitioner shall suffer irreparably; (e) Award the cost of Petition to the Petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

February 9, 2026
Rajesh

(Vikas Budhwar,J.)